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IN THE HIGH COURT OF JAMMU AND KASHMIR
AT SRINAGAR

(Through Virtual Mode)

WP(C) No. 941/2021
CM No. 3018/2021

M. Abubakr Pandit

..... Petitioner(s)

Through: -

Mr. M. Abubakr Pandit, Advocate

V/s

UT of JK and Ors.

..... Respondent(s)

Through: -

Ms. Masooda Jan, Advocate

Mr. D. C. Raina, Advocate General with Mr. Sajad Ashraf, GA

CORAM:

Hon'ble Mr Justice Ali Mohammad Magrey, Judge

(ORDER)

29.06.2021

In the instant petition, petitioner is seeking direction upon respondents 1 and 2 to grant immediate financial assistance to the tune of Rs. 25,000/- to each advocates, who have earlier received the financial assistance and are in actual practice before the High Court and District Court within the Union Territory of Jammu and Kashmir with further direction to formulate a medical and life Insurance Policy for the welfare of the advocates and their family members practicing before the High Court and District Court within the Union Territory of Jammu and Kashmir.

On consideration of the matter, this Court in terms of order passed on 01.06.2021, while issuing notice to other side, had directed the respondents to ensure filing of reply and come up with clear stand qua release of amount as financial aid to the lawyers on the patterns of already issued guidelines in the previous financial year, when similar type of lockdown/restrictions were imposed on account of Covid-19 Pandemic.

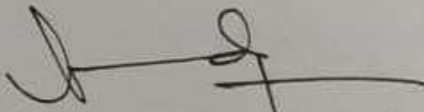
Mr. B. A. Dar, learned Sr. AAG, has appeared on the previous hearing and sought the time to file the reply.

Today, Mr. Sajad Ashraf, learned GA, Assisting Counsel of Mr. D. C. Raina, learned Advocate General, has produced a communication bearing No. LAW-Jud/41/2021-10 dated 24.06.2021, addressed to Registrar General, J&K, High Court, Srinagar, by Additional Secretary to Government, intimating that the Hon'ble Lieutenant Governor, J&K, has sanctioned an amount of Rs. 1.00 Crore as financial assistance in favour of Advocates working in different courts of UT of Jammu and Kashmir out of Relief Fund. The cheque bearing No. 652739 is enclosed with the communication. Copy of the communication along with cheque is taken on record.

The Registrar General, J&K, High Court, Srinagar, shall expedite the matter for release of amount in favour of the deserving lawyers, who have already applied, so as to ensure their timely help and assistance.

List on 10th August, 2021.

In the meantime, respondents shall file reply, so far as the issues raised in the writ petition.


(Ali Mohammad Magrey)
Judge

SRINAGAR

29.06.2021

"Mohammad Yasin Dar"